

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(through web-based video conferencing platform)

ITEM No.10
IA Nos.397, 518 of 2020,
IA Nos.41, 69, 82, 98, 168 & 169 of 2021 in
CP (IB) No.389/BB/2019

IN THE MATTER OF:

M/s. Skylark Ithaca Buyers Welfare Association ... Petitioner
Vs.
M/s. Skylark Mansions Pvt. Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 17.10.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP : Ms. Vaishnavi Prakash, Adv.

ORDER

1. Heard Ms. Vaishnavi Prakash, Ld. Counsel for the Resolution Professional and Ms. Amrita Jain, Ld. Counsel for R-1 in IA No.41 of 2021.
2. Ld. Counsel for the RP submits that the admission order dated 07.02.2020 passed by this Adjudicating Authority in the instant Petition has been challenged before the Hon'ble NCLAT and stay is granted on the CIRP until further orders.
3. Ld. Counsel for the RP is directed to file a copy of the order passed by the Hon'ble NCLAT in this regard, within a weeks' time.
4. List the case on **05.12.2022**.

- Sol -
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Krishna

- Sol -
KISHORE VEMULAPALLI
MEMBER (JUDICIAL)